



consider the figures as ordered by this Appellate Tribunal in the concerned Appeal and then calculate the amount and submit the same in the shape of affidavit within four weeks from today. It is further made clear that if any attempt is made by the discoms to flout the figures adopted by the State Commission and the Appellate Tribunal, then this Appellate Tribunal may take coercive measures as provided under Order XXI of the Code of Civil Procedure, 1908.

The Execution Petitioner is directed to give on affidavit the real figures for the year 2008-09 as fixed by the State Commission and modified by this Appellate Tribunal in the Appeal. There is huge difference in the figures as being argued by the rival parties which is not proper for the said execution. It appears to be necessary to direct the Execution Petitioner/Decree Holder to file rejoinder to the reply/ additional affidavit. Accordingly, the Execution Petitioner/Decree Holder is directed to file rejoinder within two weeks from today. It is also made clear that filing of rejoinder will not be an impediment in the way of furnishing of the details.

Post this Execution Petition for hearing on **18<sup>th</sup> November, 2015.**

**(T. Munikrishnaiah)**  
**Technical Member**  
*rkt/vg*

**(Justice Surendra Kumar)**  
**Judicial Member**